

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.412**  
**IB/319/ND/2023**

**IN THE MATTER OF:**

Kartik Media	...	Applicant
Versus		
Devika Universal Lands Private Limited	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 02.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Adarsh Srivastava, Proxy Counsel  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Adarsh Srivastava, Proxy Counsel on behalf of the Applicant and Ld. Counsel for the Respondent are present through VC. This Tribunal vide order dated 09.08.2023, directed the Respondent to deposit a sum of Rs.15,000/- in the "Bharat Kosh" by way of cost and file proof of service. As on date, the said order was not complied with and chance to file reply has been closed. List the matter on **27.05.2024** for arguments on behalf of the Applicant.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**